

SUPREME COURT OF INDIA

Malay Ganguly

Vs.

Medical Council of India

(B. N. Kirpal, N. Santosh Hedge and Ashok Bhan JJ.)

10.10.2001

ORDER

The Text below is only a summarized version of the order pronounced

Respondent demanded that there should be comprehensive provision made in Medical Council Act relating to not only Medical Council of India but also to State Medical Council. Directed to implead Union of India as one of respondents.